

GOVERNMENT OF INDIA  
MINISTRY OF COAL  
RAJYA SABHA  
UNSTARRED QUESTION NO.7  
TO BE ANSWERED ON 19.07.2021

**ILLEGAL COAL MINING IN ODISHA**

**7. SMT. MAMATA MOHANTA**

Will the Minister of Coal be please to state:

- a. whether Government is aware of large scale illegal coal mining and recoveries being done from transporters;
- b. if so, whether any steps have been taken by Government in this regard during the last two years;
- c. the details of complaints regarding illegal mining and recoveries from transporters received during the last two years and the action taken by Government thereon, State/UT-wise including Odisha; and
- d. whether Government has taken any step to conduct a high level enquiry and if so, the detail thereof?

**ANSWER**

**MINISTRY OF PARLIAMENTARY AFFAIRS, COAL AND MINES  
(SHRI PRALHAD JOSHI)**

**(a) & (b):** Coal India Limited endeavour to obtain all statutory clearances/licenses before commencement of coal production. During the course of coal production all statutory provisions under various Acts, Rules and Regulations are observed for conducting various activities. As such, there is no illegal mining in the lease-hold areas of Coal India Limited.

Illegal mining of coal is reported to be carried out mainly from abandoned mines, shallow coal seams situated at remote/isolated places from the mines and are scattered over a large area. It is a Law & Order problem which is a State subject, hence primarily, falls under the domain of the State/District administration to take necessary deterrent action to stop/curb illegal mining of coal. The Management of subsidiary companies lodges FIR with local Thana to take necessary action. State/District administration take further action against the lodged FIR.

**Following steps are taken to check Illegal mining of coal in CIL:**

- Concrete walls have been erected on the mouth of the abandoned mines to prevent access and illegal activities in these areas.
- Surprise raids/checks being conducted jointly by security personnel and law and order authorities of the concerned State Government.

- Dumping of the overburden is being done on the outcrop zones.
- Installation of check-posts at vulnerable points.
- Training of existing security/CISF personnel, refresher training and basic training of new recruits in security discipline for strengthening the security setup;
- Maintaining close liaison with the State authorities.
- Committee/task force has been constituted at different level (block level, sub-divisional level, district level, state level) in some subsidiaries of CIL to monitor different aspects of illegal mining.

The Government of India has launched one mobile app namely “KhananPrahari” and one web app Coal Mine Surveillance and Management System (CMSMS) for reporting unauthorized coal mining activities so that monitoring and taking suitable action on it can be done by Law & Order authority.

**(c):** Cumulative Monthly Report of Coal Mines Surveillance and Management System (CMSMS – KhananPrahari) upto June 2021 is attached here with as Annexure-I.

**(d):** Not applicable in view to reply given at (a) & (b) above.

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*Annexure-I*

Cumulative Monthly Report of Coal Mines Surveillance and Management System (CMSMS –Khanan Prahari) upto June-2021		
Complaint generated through Khanan Prahari Mobile app		
1. Total no of Complaint Generated	444	<b>Remarks</b>
2. CIL Area		
No. of Complaint Generated	309	ECL-246, BCCL-25,CCL-16, WCL-2, SECL-13, NCL-6,MCL-1
From CIL Leasehold Area		
After Verification		
Complaint Verification by CIL Nodas Officer	305	ECL-246, BCCL-25,CCL-12, WCL-2, SECL-13, NCL-6,MCL-1
Complaint found true	70	ECL-58, BCCL-2,CCL-10, WCL-0, SECL-0, NCL-0, MCL-0
Complaint found False	235	ECL-188, BCCL-23,CCL-2, WCL-2, SECL-13, NCL-6, MCL-1
Complaint yet to be verified	04	ECL-0, BCCL-0,CCL-4, WCL-0, SECL-0, NCL-0, MCL-0
3. Non-CIL Area		
No. of complaint generated from	135	Assam-4, Chattisgarh-10, Madhya Pradesh-34, Odisha-5, West Bengal-57, Maharashtra-10, Jharkhand-15
NON CIL Leasehold Areas		
Complaint Verified	18	Assam-4, Chattisgarh-6, Madhya Pradesh-34, Odisha-2, West Bengal-1, Maharashtra-0, Jharkhand-1
After Verification		
Complaint Found True	3	Assam-3, Chattisgarh-0, Madhya Pradesh-0, Odisha-0, West Bengal-0, Maharashtra-0, Jharkhand-0
Complaint Found False	15	Assam-1, Chattisgarh-6 Madhya Pradesh-4, Odisha-2, West Bengal-1, Maharashtra-0, Jharkhand-1
Complaint Yet to be Verified	117	Assam-0, Chattisgarh-4, Madhya Pradesh-33, Odisha-3, West Bengal-56, Maharashtra-10, Jharkhand-14

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